## Variation in payment of compensation to MGNREGA workers

- 105. SHRI MD. NADIMUL HAQUE: Will the Minister of RURAL DEVELOPMENT be pleased to state:
- (a) whether there is a wide variation between the amount of compensation payable to the MGNREGA workers for delayed payment of wages and amount approved and compensation actually paid;
- (b) if so, the amount of compensation payable, approved and actually paid during the last three years, year-wise;
  - (c) if so, the reasons behind this variation; and
  - (d) the details of methodology used for calculating compensation?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI RAM KRIPAL YADAV): (a) to (d) As per the provisions mentioned in Schedule-II of the Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA), 2005 wage seekers are entitled to receive payment of compensation for the delay at the rate of 0.05% of the unpaid wages per day for the duration of delay beyond the sixteenth day of closure of muster roll. The programme officer (PO) decides whether the delayed compensation that has been automatically calculated by the NREGA Soft is payable or not after due verification except in the following circumstances:—

- (i) Invalid Aadhaar and account number
- (ii) wages have been paid in time but details not entered in MIS;
- (iii) Natural calamities

The payment of the compensation is made by the State Government upfront after due verification. There is likely variation between the amount of compensation automatically calculated by NREGAsoft and compensation actually paid. As per Management Information System (MIS), the details on delayed compensation during the F.Y. 2015-16, 2016-17 and 2017-18 are given below:—

(₹ in crore)

F.Y.	Payable amount	Approved amount	Paid
2015-16	552.32	32.99	30.78
2016-17	608.91	25.15	22.78
2017-18	119.65	8.50	6.52